

LOK SABHA
UNSTARRED QUESTION NO. 912
TO BE ANSWERED ON 23rd JULY, 2018

ADULTERATION IN PETROLEUM PRODUCTS

912. SHRI JANARDAN SINGH SIGRIWAL :

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) the number of cases of adulteration in various petroleum products reported during each of the last three years and the current year, product/State/UT-wise;
- (b) the number of samples of petrol and diesel collected to check adulteration along with the number of samples found adulterated during the said period, State/ UT-wise including Andhra Pradesh;
- (c) whether surprise inspections are being conducted by the Government to check adulteration in various petroleum products;
- (d) if so, the details thereof along with the number of such inspections carried out during the above period, State/UT-wise; and
- (e) the action taken by the Government against the OMCs/ persons/ officials found involved therein during the said period?

ANSWER

पैट्रोलियम और प्राकृतिक गैस मंत्री

(श्री धर्मन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) & (b) The State/UT-wise number of samples of petrol and diesel drawn, established cases of adulteration and action taken thereof by Public Sector Oil Marketing Companies (OMCs) namely; Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) including in the State of Andhra Pradesh, during the last three years and the current year upto June, 2018 are given in Annexure-I .
- (c) & (d) Regular/surprise inspections are carried out at Retail Outlets by the Field Officers/Senior Officers of the OMCs throughout the country. During such inspections, random samples are drawn from the Retail Outlets and sent for testing to authorized laboratories. Surprise inspections are also carried out by the mobile labs of OMCs where samples from petrol pumps are drawn and tested. The State/UT-wise details of inspections carried out by OMCs are given in Annexure-II.

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- (e) OMCs take action against the erring Retail Outlet dealers as per the provisions of Marketing Discipline Guidelines and Dealership Agreement subsisting between RO dealer and OMC. Further, OMC employees are governed by the provisions of Conduct, Discipline and Appeal Rules and OMCs initiate action against the erring officials as per the same. In addition to this, the Central Government has issued the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 under Essential Commodities Act, 1955 which provides for punitive action against malpractices such as adulteration. State Governments are also empowered to take action against those indulging in malpractices such as adulteration of petroleum products.

Annexure referred to in reply to parts (a) and (b) of Lok Sabha Unstarred Question No. 912 asked by Shri Janardan Singh Sigriwal for answer on 23.07.2018 regarding 'Adulteration in Petroleum products'.

State/UT-wise detail of samples drawn and terminations in established cases of adulteration in petrol and diesel

States	2015-16	
	No. of samples drawn	Terminations in established cases
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	5710	1
ARUNACHAL PRADESH	26	0
ASSAM	884	0
BIHAR	3063	0
CHANDIGARH	449	0
CHATTISGARH	2123	0
DADRA & NAGAR HAVELI	72	0
DAMAN & DIU	1	0
DELHI	3575	0
GOA	61	0
GUJARAT	3584	0
HARYANA	4074	0
HIMACHAL PRADESH	133	0
JAMMU & KASHMIR	1387	0
JHARKHAND	2445	0
KARNATAKA	4956	0
KERALA	2531	0
LAKSHADWEEP	0	0
MADHYA PRADESH	3269	1
MAHARASHTRA	6563	1
MANIPUR	0	0
MEGHALAYA	75	0
MIZORAM	0	0
NAGALAND	4	0
ODISHA	1518	1
PUDUCHERRY	29	0
PUNJAB	5835	1
RAJASTHAN	4687	2
SIKKIM	0	0
TAMIL NADU	5969	0
TELANGANA	1744	1
TRIPURA	34	0
UTTAR PRADESH	12691	1
UTTARAKHAND	309	0
WEST BENGAL	4853	3
ALL-INDIA	82654	12

States	2016-17	
	No. of samples drawn	Terminations in established cases
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	2893	0
ARUNACHAL PRADESH	8	0
ASSAM	1060	0
BIHAR	2870	3
CHANDIGARH	213	0
CHATTISGARH	2418	0
DADRA & NAGAR HAVELI	141	0
DAMAN & DIU	42	0
DELHI	1576	0
GOA	32	0
GUJARAT	4549	1
HARYANA	4435	0
HIMACHAL PRADESH	174	0
JAMMU & KASHMIR	1690	0
JHARKHAND	1181	1
KARNATAKA	4454	0
KERALA	2431	0
LAKSHADWEEP	0	0
MADHYA PRADESH	2834	1
MAHARASHTRA	6388	0
MANIPUR	0	0
MEGHALAYA	0	0
MIZORAM	0	0
NAGALAND	79	0
ODISHA	2087	0
PUDUCHERRY	18	0
PUNJAB	7436	0
RAJASTHAN	4742	2
SIKKIM	216	0
TAMIL NADU	6209	0
TELANGANA	1931	1
TRIPURA	0	0
UTTAR PRADESH	10566	1
UTTARAKHAND	1001	0
WEST BENGAL	4189	0
ALL-INDIA	77863	10

Annexure-1 Contd:

	2017-18	
States	No. of samples drawn	Terminations in established cases
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	3848	0
ARUNACHAL PRADESH	28	0
ASSAM	1095	0
BIHAR	2382	0
CHANDIGARH	198	0
CHATTISGARH	2560	0
DADRA & NAGAR HAVELI	127	0
DAMAN & DIU	1	0
DELHI	2248	0
GOA	87	0
GUJARAT	4709	0
HARYANA	4093	1
HIMACHAL PRADESH	171	0
JAMMU & KASHMIR	2851	0
JHARKHAND	1074	0
KARNATAKA	4504	0
KERALA	991	0
LAKSHADWEEP	0	0
MADHYA PRADESH	3686	1

MAHARASHTRA	6284	1
MANIPUR	0	0
MEGHALAYA	0	0
MIZORAM	0	0
NAGALAND	97	0
ODISHA	2939	1
PUDUCHERRY	41	0
PUNJAB	6715	1
RAJASTHAN	5805	0
SIKKIM	71	0
TAMIL NADU	6986	1
TELANGANA	2193	0
TRIPURA	0	0
UTTAR PRADESH	11116	0
UTTARAKHAND	618	0
WEST BENGAL	4952	0
ALL-INDIA	82470	6
		Annexure-1 Contd:

2018-19 (April to June)		
States	No. of samples drawn	Terminations in established cases
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	718	0
ARUNACHAL PRADESH	0	0
ASSAM	364	0

BIHAR	582	0
CHANDIGARH	86	0
CHATTISGARH	735	0
DADRA & NAGAR HAVELI	76	0
DAMAN & DIU	0	0
DELHI	1000	0
GOA	133	0
GUJARAT	1579	2
HARYANA	1811	0
HIMACHAL PRADESH	41	0
JAMMU & KASHMIR	908	0
JHARKHAND	281	0
KARNATAKA	1651	0
KERALA	119	0
LAKSHADWEEP	0	0
MADHYA PRADESH	883	0
MAHARASHTRA	1509	1
MANIPUR	0	0
MEGHALAYA	0	0
MIZORAM	5	0
NAGALAND	0	0
ODISHA	852	0
PUDUCHERRY	36	0

PUNJAB	2340	0
RAJASTHAN	1406	0
SIKKIM	90	0
TAMIL NADU	2614	0
TELANGANA	423	0
TRIPURA	0	0
UTTAR PRADESH	3908	0
UTTARAKHAND	23	0
WEST BENGAL	1918	0
ALL-INDIA	26091	3

Annexure referred to in reply to parts (c) and (d) of Lok Sabha Unstarred Question No. 912 asked by Shri Janardan Singh Sigriwal for answer on 23.07.2018 regarding 'Adulteration in Petroleum products'.

State/UT-wise number of inspections conducted by OMCs at the Retail Outlets

	2015-16	2016-17	2017-18	2018-19 (April to June)
ANDAMAN & NICOBAR	38	21	28	7
ANDHRA PRADESH	10854	9604	12561	2154
ARUNACHAL PRADESH	112	170	237	24
ASSAM	2415	2180	3515	468
BIHAR	8400	7039	10705	1547
CHANDIGARH	302	133	358	31
CHATTISGARH	2891	3242	4272	855
DADRA & NAGAR HAVELI	64	48	101	23
DAMAN & DIU	75	65	132	16
DELHI	1572	1400	2060	305
GOA	409	359	388	98
GUJARAT	8014	9004	11762	2393
HARYANA	8405	8737	10061	1413
HIMACHAL PRADESH	1328	1390	1550	123
JAMMU & KASHMIR	1232	1281	1646	193
JHARKHAND	4224	4289	5345	985
KARNATAKA	11136	10994	14749	2476
KERALA	5955	5909	8106	1112
LAKSHADWEEP	0	0	0	0

MADHYA PRADESH	8544	10641	13001	2955
MAHARASHTRA	17150	17469	19098	4186
MANIPUR	223	261	509	97
MEGHALAYA	588	448	699	117
MIZORAM	27	99	142	14
NAGALAND	176	66	124	24
ODISHA	5619	5292	7502	1203
PUDUCHERRY	397	1124	1225	185
PUNJAB	10218	10711	12941	1670
RAJASTHAN	10544	9646	12804	2865
SIKKIM	129	77	184	36
TAMIL NADU	15589	16228	18122	2844
TELANGANA	7918	7925	10649	1689
TRIPURA	140	213	424	18
UTTAR PRADESH	20462	16127	22926	4759
UTTARAKHAND	1850	1582	1783	371
WEST BENGAL	7290	7698	7593	2088
ALL-INDIA	174290	171472	217302	39344